

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD.

M.A.No.795/92 in
O.A.No.450/92.

Date of Order : 11th Aug 1992.

1. Chief Personnel Officer,
S.C.Rly., Rail Nilayam,
Secunderabad.
2. Sr. Divl. Personnel Officer,
S.C.Rly., Vijaywada.
3. Sr. Divl. Engineer(Coord),
S.C.Rly., Vijaywada.
4. Sr. Divl. Engineer(South),
S.C.Rly., Vijaywada. ..Applicants/Respondents

VS.

T. Panduranga Murthy ..Respondent/Applicant

— 10 —

Counsel for the Applicants/
Respondents ::Shri Rajeswara Rao for
Shri N.V.Ramana, SC for Rlys.
Counsel for the Respondent/
Applicant ::Kum. Babitha for
Shri P.Krishna Reddy

CORAM:

Hon'ble Shri R.Balasubramanian : Member (A)
Hon'ble Shri C.J.Roy : Member (J)

X Order of the Division Bench delivered by Hon'ble Shri R.Balasubramanian, Member(A) X

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This M.A. has been filed by the Chief Personnel Officer S.C.Rly., Rail Nilayam, Secunderabad & 3 others under Rule 8(3) of the Central Administrative Tribunal (Procedure) Rules, 1987 against Shri T.Panduranga Murthy. It is prayed herein that three months time from 23.7.92 to 23.10.92 be given for the implementation of the order in O.A.No.450/ The time asked for is on grounds of administrative difficulties. It is stated that the O.A. applicant is involved in disciplinary case and a reference has already been made to the Railway Board whose decision is awaited. Since the decision of the Railway Board is awaited, three months time is sought for implementing the judgement.

2. The judgement dt. 9.7.92 was passed after taking into account the position of law laid down by the Hon'ble Supreme Court and it is highly objectionable on the part of the M.A. applicants now to seek time on the ground of awaiting instructions of the Railway Board in this case. We have no hesitation in dismissing the M.A. seeking extension of time. The M.A. is accordingly dismissed with no order as to costs.

R.Balasubramanian
(R.Balasubramanian)
Member (A).

ur Roy
(C.J.Roy)
Member (J).

Dated: 10th August, 1992.

8/14/892
Deputy Registrar (J)

To

1. The Chief Personnel Officer, S.C.Rly, Railnilayam, Secunderabad.
2. The Sr.Divisional Personnel Officer, S.C.Rly, Vijayawada.
3. The Sr.Divisional Engineer (Coord), S.C.Rly, Vijayawada.
4. The Sr.Divisional Engineer (South) S.C.Rly, Vijayawada.
5. One copy to Mr.N.V.Ramama, SC for Rbys, CAT.Hyd.
6. One copy to Mr.P.Krishna Reddy, Advocate, CAT.Hyd.
7. One copy to Hon'ble Mr.C.J.Roy, Member (J)CAT.Hyd.
8. One spare copy.

*200200
P.M.*
pvm.

RM
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TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH.

THE HON'BLE MR.

AND

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY : MEMBER(J)

AND

THE HON'BLE MR.C.J. ROY : MEMBER(J)

Dated: 11 - 6 - 1992

ORDER / JUDGMENT

R.A/O.A./M.A. No. 795/92

in

O.A. No.

450/92

T.A. No.

(W.P. No.)

Admitted and interim directions issued

Allowed

Disposed of with directions.

MA

Dismissed

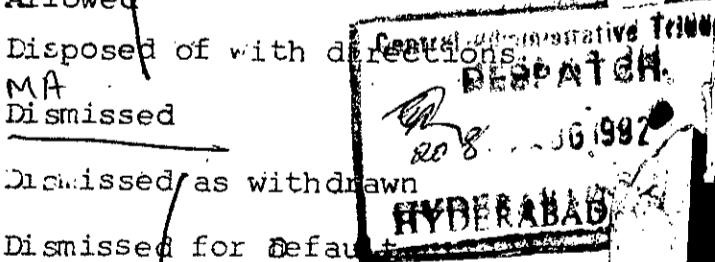
Dismissed as withdrawn

Dismissed for default

M.A.Ordered/Rejected.

No order as to costs.

pvm.



3/3/92
T.S.